BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI.

Original Application No.10/2023

IN THE MATTER OF:

Puja Kumar ...Applicant

Versus

M/s Ansal API ...Respondent

PAPER BOOK

ADVOCATE FOR THE REPONDENT: MUKESH VERMA

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI.

Original Application No.10/2023

Puja Kumar ...Applicant

Versus

M/s Ansal API ...Respondent

NDOH:01.02.2024

REPLY ON BEHALF OF RESPONDENT NO.2

MUNICIPAL CORPORATION LUCKNOW

MOST RESPECTFULLY SHOWETH:

PRELIMINARY SUBMISSIONS:-

1. That the present O.A. No.10/2023 has been filed by the applicant Puja Kumar against the respondent M/s Ansal API raising the substantial questions relating to environment that (1) environment clearance and NoCs from the concerned authorities have not been obtained by the project proponent (2) that the project proponent is carrying on the project without STP, solid waste management programe and drinking water supply and (3) that the project proponent has

not developed/ is not developing adequate plantation and greenbelt area as per the development plan.

2. That this Hon'ble Tribunal had taken cognizance of the matter in view of settled law regarding environmental public interest litigation and this Hon'ble Tribunal vide its orders dated 06.01.2023 and 17.05.2023 directed for issuance of notices to the Project Proponent, Municipal Corporation Lucknow (answering respondent) and Lucknow Development Authority. This Hon'ble tribunal vide its order dated 30.10.2023 had directed the answering respondent Municipal Corporation Lucknow to file status report/ reply in the above matter.

3. That in compliance of above direction of this Hon'ble Tribunal, it is submitted that the answering respondent is diligent and careful towards its statutory duties and is discharging same in full honesty and dedication and in continuation thereof the answering respondent from time to time had issued notices to the respondent M/s Ansal Properties and Infrastructure Ltd. against the violation

of environment norms established by law and by this Hon'ble Tribunal from time to time. In continuation thereof the answering respondent had sent notice to respondent M/s Ansal API drawing its attention towards the water logging in front of 'BEST PRICE PLACE.' In reply of said notice a reply letter dated 05.12.2023 was received by the answering respondent, in which on behalf of M/s Ansal API it was assured that the problem of water logging in front of best price will be resolved by 31st Dec. 2023 and in such letter M/s Ansal API had taken full responsibility of any laxity under their administration. It was stated on behalf of M/s Ansal API that above problem arisen due to land dispute between M/s Ansal API and Local villagers. True copy of reply letter dated 05.12.2023 sent by M/s Ansal API is annexed herewith and marked as **ANNEXURE R-1** (Pg. no. to)

4. The respondent M/s Ansal Properties and Infrastructure Ltd. had allotted the site to the food venders, due to sale of items the garbage used to scatter on the site and the cleaning work thereof was

not being carried out by the respondent M/s Ansal API. Hence, Cleaning and Food Inspector of Municipal corporation Zone-8 of answering respondent had issued notice on 25.12.2023 to the General Manager M/s Ansal Properties and Infrastructure Ltd. against the collection of garbage and not carrying cleaning work regularly and in such notice a fine of Rs.5000/- was also imposed on the respondent and he was directed to deposit same in the office of Municipal Corporation Zone-8 within two weeks and it was further directed that if said amount of fine of Rs.5000/- is not deposited then legal action will be taken under section 386 part 3 of Municipality Act. Photocopy of notice 25.12.2023 sent by Cleaning and Food Inspector Zone-8 Municipal Corporation Lucknow is annexed herewith and marked as **ANNEXURE R-2** (Pg. to) .

5. That the answering respondent Municipal Corporation Lucknow again has sent notice to respondent M/s Ansal API on 02.01.2024 against the scattered litter nearby to Medanta Hospital Lucknow and in area allotted to food venders. In this notice a

fine of Rs.25,000/- was imposed on respondent and it was directed to deposit same within 01 week in the office of municipal corporation Lucknow and if such fine is not deposited within above time then legal proceeding under section 386 part -3 of Municipality Act will be initiated. Photocopy of notice dated 02.01.2024 sent by Cleaning and Food Inspector Zone-8 Municipal corporation Lucknow is annexed herewith and marked as **ANNEXURE R-3** (Pg. to).

6. That Executive Engineer and Junior Engineer of the Municipal Corporation Lucknow had inspected the M/s Ansal Area and during such inspection it was found that the sewer main hole existing in front of Panditji ka mash-hur Dahi Bara/ Panditji Hotel), the area allotted by the respondent M/s Ansal API to the food venders, was found choked and was found overflow. Hence, by letter dated 03.01.2024 the General Manager, M/s Ansal properties and Infrastructure Ltd. Lucknow was directed to ensure resolving above problem of chock of sewer/overflow existing in above area. Photocopy of letter dated

03.01.2024 sent by Executive Engineer Zone-8 Jalkal Vibhag Municipal Corporation Lucknow is annexed herewith and marked as **ANNEXURE R-4**

7. That thus it is clear that the answering respondent has taken all necessary measures against the violation of environment norms caused by the respondent M/s Ansal API by issuing notices and imposing fine against the acts causing loss to the environment by scattering litter by the venders of the site allotted by the respondent and also has issued notices for water logging in area due to inaction of not taking appropriate steps towards clearing such water logging by the respondent M/s Ansal API. Apart from above the answering respondent is duty bound to follow all directions issued by this Hon'ble Tribunal in the matter in its letter and spirit.

8. That the facts stated in the above reply are based on the information derived from official record as such they true and correct as per personal knowledge and

belief of the deponent. No part of same is false and nothing material has been concealed therefrom.

(MUKESH VERMA)
ADVOCATE FOR RESPONDENT NO.2
Ch. No.50, Old Block
Supreme Court of India
New Delhi-110001
(M) 9810108098
E-mail: mvermadv@gmail.com

NOTARY NOORJAHAN Civil Court Lucknow (U.P.) Regn. 10943 NOTARIAL GOVT. OF INDIA

NOTARY NOTARIAL GOVT. OF INDIA

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI.

Original Application No.10/2023

IN THE MATTER OF:

Puja Kumar ...Applicant

Versus

M/s Ansal API ...Respondent

NOTARY

AFFIDAVIT

NOTARY

NOTARY

I, Sachin singh yadav ========aged about 30 years, ====Executive engineer======= presently at Lucknow do hereby solemnly affirm and state as under:-

1. That the deponent is posted in above capacity as such he is fully conversant with the facts of the case as such is competent to swear in this affidavit.
2. That I have read the accompanying reply to the Original Application No.10/2023 filed by applicant and understood the contents thereof the same are true and correct as per my personal knowledge and belief.
3. That the Annexures accompanying are true and correct copies of their respective originals.

NOTARY NOORJAHAN GOVT. OF INDIA

Deponent

VERIFICATION:

I, the above named deponent do hereby verify that the contents of above affidavit are true and correct as per knowledge and belief, no part of it is false and nothing material has been concealed therefrom.

NOTARY

Verified at New Delhi this the 24th day of ~~October~~ Jan, ~~2023~~ 2024

NOTARY

Deponent

Sworn and Verfied before me.

24/1/24

NOORJAHAN
Advocate & Notary
Civil Court, Lucknow
Registration No. 10943/15

B/G-0274

I know & Identify the deponent/Executant who has signed/ put his T.I. before me

Ansal API Infrastructure Ltd.

Building lifestyles since 19

ANNEXURE R-1

Date: 05.12.2023

To,
The Municipal Commissioner,
Lucknow Municipal Corporation,
Lucknow.

Subject:- Regarding problem of water logging in front of Best Price.

Dear Sir,

It is to inform you with the respect that the problem of water logging in front of Best Price comes under the full purview of Ansal API Infrastructure Ltd. The services of road sweeping, water supply, sewer, internal road maintenance, electricity, housekeeping etc. come under full control of our administration, we claim full responsibility of any laxity under our administration. The aforementioned problems arised due to land dispute between Ansal API and local Villagers. We assure you that this problem of water logging will be resolved by 31st Dec. 2023.

Any inconvenience is highly regretted.

Authorized Signatory
Ansal API Infrastructure Ltd.

Ansal API Infrastructure Ltd.
Beside Shopping Square, Sector - D
Sushant Golf City, Sultanpur Road, Lucknow - 226030
Mobile : 7668669999
E-mail : customercare@ansalapiinfra.com
website : www.ansalapiinfra.com
CIN : U45200DL2008PLC179083

ANNEXURE- R-2

नगर निगम लखनऊ

प्रेषक , सफाई एवं खाद्य निरीक्षक नगर-निगम जोन–8 पत्रांक संख्या 04/SFI(S)23-24 दिनांक 25/12/23	सेवा में , महाप्रबंधक अंसल प्रॉपर्टीस एंड इनफ्रास्ट्रक्चर लिमिटेड

नोटिस

सूचित किया जाता है कि आज दिनांक 25-12-2023 को पूर्वाहन 11:05 बजे मेरे पर्यवेक्षण के दौरान यह पाया गया कि आपके संस्थान द्वारा फूड वेंडरों को आवंटित स्थल पर कूड़ा बिखरा पड़ा रहता है तथा उसकी सफाई भी आपके द्वारा सफाई कार्य हेतु नियोजित कार्यदायी संस्था द्वारा समयबद्ध नहीं कराया जाता है, जिससे अधिकारियों, माननीयों तथा जनता के बीच सफाई को लेकर अप्रिय तथा असहज स्थिति उत्पन्न होती है। पूर्व में भी मेरे द्वारा आपके संस्थान के महाप्रबंधक श्री विपिन श्रीवास्तव तथा पर्यवेक्षक श्री विनय को इसके प्रति कई बार चेतावनी तथा आवश्यक निर्देश दिये गए थे। इसके उपरांत भी आपके अधीन कर्मचारी भारत सरकार की महत्वाकांक्षी योजना " स्वच्छ भारत मिशन" को गंभीरता से नहीं ले रहे है। आपका ये कृत्य उत्तर प्रदेश नगर निगम अधिनियम 1959 की धारा 386, 389 व 398 एवं नगरीय ठोस अपशिष्ट प्रबंधन नियम 2016 के नियम 4 (2) में खुले में कूड़ा फेंकने पर पूर्ण प्रतिबन्ध लगाया जा चुका है। माननीय राष्ट्रीय हरित अधिकरण एक्ट 2010 के तहत कूड़े के सड़क एवं खुले सार्वजनिक स्थल पर फेंकने, अथवा जलाते पाए जाने पर 50,000 रुपये का जुर्माना का प्रावधान है। जिसके क्रम में आपकी संस्था पर 5,000/- रु० मात्र का जुर्माना अधिरोपित किया जाता है जिसे 02 सप्ताह के अंदर नगर-निगम जोन-8 कार्यालय में जमा कराएँ अन्यथा की दृष्टि में आपके प्रबंधन के विरुद्ध नगर-निगम अधिनियम की धारा 386 खण्ड 3 के अंतर्गत विधिक कार्यवाही की जाएगी।

25/12/23

सफाई एवं खाद्य निरीक्षक
जोन -8 नगर निगम लखनऊ

प्रतिलिपि :-

1. अपर नगर आयुक्त (AR) महोदया को सादर अवलोकनार्थ।
2. नगर स्वस्थ्य अधिकारी महोदय को सादर सूचनार्थ।
3. ज़ोनल अधिकारी को सादर सूचनार्थ।

सफाई एवं खाद्य निरीक्षक
जोन -8 नगर निगम लखनऊ

ANNEXURE-R-3

नगर निगम लखनऊ

प्रेषक ,	सेवा में ,
सफाई एवं खाद्य निरीक्षक जोन-8, नगर निगम लखनऊ पत्रांक संख्या 86/SFI(S)/24-25 दिनांक 02/01/24	महाप्रबंधक अंसल प्रॉपर्टीज़ एंड इनफ्रास्ट्रक्चर लिमिटेड

नोटिस

दिनांक 02/01/2024 को पूर्वाहन 09:45 बजे ज़ोनल अधिकारी जोन 8 तथा अधोहस्ताक्षरी द्वारा अंसल क्षेत्र का निरीक्षण किया गया, इस दौरान आपके संस्थान द्वारा फूड वेंडरों के आवंटित क्षेत्र में तथा मेदांता अस्पताल के आस पास माननीय मुख्यमंत्री जी के रूट पर कूड़ा फैला हुआ पाया गया, उल्लेखित है माननीय मुख्यमंत्री जी द्वारा अंसल क्षेत्र के इस मार्ग का प्रयोग अक्सर मेदान्ता अस्पताल तथा अवध शिल्पग्राम पे जाने हेतु किया जाता है, पूर्व में माननीय मुख्यमंत्री के द्वारा अपने स्टाफ के माध्यम से इस सबंध में गहन रोष भी व्यक्त किया जा चूका, इस सम्बन्ध में मेरे द्वारा भी दिनांक 25-12-2023 को भी आपके प्रतिनिधि श्री विपिन श्रीवास्तव तथा पर्यवेक्षक श्री विनय को तीन दिवस के भीतर स्थितियाँ ठीक करने हेतु निर्देश दिया गया था। पूर्व में भी आपके संस्थान को पत्रांक संख्या 84/एस.एफ़आई.(एस)/23-24 दिनांक 25-12-2023 के माध्यम से भी अर्थदण्ड लगाते हुये सचेत किया गया था। माननीय मुख्यमंत्री के औचक आगमन से ठीक पूर्व नगर निगम द्वारा अपने सफाई श्रमिकों द्वारा त्वरित सफाई कराई गई, परंतु मेदांता गेट नंबर 2 के पास तथा आपके संस्थान द्वारा फूड वेंडरों को आवंटित स्थल के पास पूर्ण रुपेण सफाई नहीं कराई जा सकी। आपके संस्थान के इस निष्क्रिय रवैया के कारण माननीय मुखमंत्री के समक्ष नगर निगम की छवि असहज हो गई। कई बार पूर्व मे चेतावनी देने के बाद भी आपके अधीन कर्मचारी भारत सरकार की महत्वाकांक्षी योजना " स्वच्छ भारत मिशन" को गंभीरता से नहीं ले रहे है। उत्तर प्रदेश नगर निगम अधिनियम 1959 की धारा 386, 389 व 398 एवं माननीय राष्ट्रीय हरित अधिकरण एक्ट 2010 के तहत कूड़े के सड़क एवं खुले सार्वजनिक स्थल पर फेंकने पर पूर्ण प्रतिबन्ध लगाया जा चुका है। जिसके क्रम में आपके प्रबंधन पर 25000/- रु० मात्र का जुर्माना अधिरोपित किया जाता है जिसे 01 सप्ताह के अंदर नगर-निगम जोन-8 कार्यालय में जमा कराएँ अन्यथा की दृष्टि में आपके प्रबंधन के विरुद्ध नगर-निगम अधिनियम की धारा 386 खण्ड 3 के अंतर्गत विधिक कार्यवाही की जाएगी।

02/01/24

सफाई एवं खाद्य निरीक्षक
जोन-8 नगर निगम लखनऊ

प्रतिलिपि :-

1. नगर आयुक्त महोदय को सादर अवलोकनार्थ
2. अपर नगर आयुक्त (AR) महोदय को सादर अवलोकनार्थ।
3. नगर स्वास्थ्य अधिकारी महोदय को सादर सूचनार्थ।
4. ज़ोनल अधिकारी को सादर सूचनार्थ।

सफाई एवं खाद्य निरीक्षक
जोन-8 नगर निगम लखनऊ

ANNEXURE R-4

कार्यालय : अधिशासी अभियन्ता, जोन–8

जलकल विभाग, नगर निगम, लखनऊ

प्रपक, अधिशासी अभियन्ता,जोन–8 जलकल विभाग,नगर निगम, लखनऊ पत्रांक –569 / ई0ई0–8 / 2023–24 दिनांक–03 / 01 / 2024	सेवा में, महाप्रबन्धक, अंसल प्रापर्टीज एण्ड इन्फ्रास्ट्रक्चर लिमिटेड, लखनऊ

विषयः सीवर मेनहोल चोक / ओवरफ्लो होने के सम्बन्ध में।

महोदय,

उपरोक्त विषय के सम्बन्ध में आपको अवगत कराना है कि दिनांक 03.01.2024 को अपराह्न 2:00 बजे क्षेत्रीय अवर अभियन्ता व अधोहस्ताक्षरी द्वारा अंसल क्षेत्र का निरीक्षण किया गया। निरीक्षण के दौरान पाया गया कि आपके संस्थान द्वारा फूड वेंडर के आवंटित क्षेत्र (पंडित जी का मशहूर दही बड़ा / पंडित जी होटल) के सामने बना सीवर मेनहोल, चोक होकर ओवरफ्लो हो रहा है, जिसकी सफाई / अनुरक्षण सम्बन्धी सभी व्यवस्थाएं आपके संस्थान द्वारा ही देखी जा रही है, जलकल विभाग को हस्तगत नही है। आप भली प्रकार विदित है कि माननीय मुख्यमंत्री जी द्वारा अंसल क्षेत्र के इस मार्ग का प्रयोग अक्सर किया जाता है, ऐसे में उक्त मेनहोल के चोक / ओवरफ्लो होने के कारण में क्षेत्र में गंदगी व जलभराव की समस्या व्याप्त है साथ ही साथ माननीय मुख्यमंत्री जी के समक्ष जलकल विभाग की छवि भी असहज होती है। ऐसा प्रतीत होता है कि आपके संस्थान के अधीन उक्त कार्य की देखरेख हेतु कार्यदायी संस्था द्वारा भारत सरकार की महत्वकांक्षी योजना स्वच्छ भारत मिशन को गंभीरता से नही लिया जा रहा है।

अतः आपसे अनुरोध है कि उक्त प्रकरण पर अपने स्तर से शीघ्रातिशीघ्र कार्यवाही करते हुये क्षेत्र में व्याप्त सीवर चोक / ओवरफ्लो की समस्या का निराकरण कराया जाना सुनिश्चित करें, अन्यथा किसी प्रकार की अप्रिय स्थिति / विषम परिस्थितियां उत्पन्न होने की दशा में पूर्ण उत्तरदायित्व आपका होगा।

भवदीय

अधिशासी अभियन्ता,जोन–8
जलकल विभाग, नगर निगम, लखनऊ o/c

पत्रांक– 569 / ई0ई0–8 / 2023–24 दिनांक–03 / 01 / 2024

प्रतिलिपि–

1. महाप्रबन्धक महोदय, जलकल विभाग, नगर निगम लखनऊ को सादर सूचनार्थ प्रेषित।
2. क्षेत्रीय अवर अभियन्ता, जोन–8 को आवश्यक कार्यवाही हेतु।

अधिशासी अभियन्ता,जोन–8
जलकल विभाग, नगर निगम, लखनऊ

o/c